

India dated the 12th April, 1969, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library See No. LT—825/69].

**श्री जार्ज फरनेन्डीज :** मैं जानना चाहता हूँ कि डब्ल्यू० एच० प्रो० के कांस्टीट्यूशन में क्या कोई ऐसी व्यवस्था है जिस से उस रिपोर्ट को हर एक मुल्क का प्रतिनिधि मण्डल अपने देश की पार्लियामेंट के सामने तत्काल पेश करे ? यह क्या मजाक हो रहा है कि एक साल के बाद इस रिपोर्ट को यहाँ पेश किया जा रहा है । मैं मंत्री जी से जानना चाहता हूँ कि क्या कोई ऐसी व्यवस्था डब्ल्यू० एच० प्रो० के कांस्टीट्यूशन में है कि जो प्रतिनिधि मंडल हर एक मुल्क का जाता है उसके लौटने के पश्चात् सम्मेलन की रिपोर्ट को पार्लियामेंट के सामने पेश करना है, या मेहरबानी कर के एक वर्ष के बाद मंत्री जी आज इस सदन में पेश कर रहे हैं ? इस का खुलासा करें ।

**DR. S. CHANDRASEKHAR :** Sir, I am not aware of any rule wherein the World Health Organisation has said that that the report of the national delegations ought to be submitted within a particular time.

**MR. SPEAKER :** Even within one year.

**DR. S. CHANDRASEKHAR :** I am not aware of any such stipulation.

**SHRI GEORGE FERNANDES :** Why is it submitted so late ?

**श्री रवि राय :** यह देखिये मंत्री जी कहते हैं कि मालूम नहीं है । आप इस से संतुष्ट हैं ?

**MR. SPEAKER :** You yourself say that it was held in May, 1968.

They had come back. But even after one year, it has not been placed on the Table of the House.

**DR. S. CHANDRASEKHAR :** I am not aware of the reason for the delay. But it happens to be placed here now.

**SOME HON. MEMBERS—Rose**

**MR. SPEAKER :** I would ask the hon. Minister to let us know about it.

**DR. S. CHANDRASEKHAR :** I shall let the House know.

**ANNUAL REPORT OF DAMODAR VALLEY CORPORATION AND AUDIT REPORT THEREOF FOR 1967-68**

**SHRI JAGANATH RAO :** Sir, on behalf of Dr. K. L. Rao I beg to lay on the Table a copy of the Annual Report of the Damodar Valley Corporation and Audit Report on the accounts thereof for the year 1967-68 under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. see No. LT—826/69]

**NOTIFICATION UNDER INCOMETAX, ETC.**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) :** I beg to lay on the Table—

1. A copy of Notification Na. S. O. 1229 published in Gazette of India dated 25th March, 1969, containing corrigendum to S. O. 624 published in Gazette of India dated the 14th February, 1969, under section 296 of the Income-tax Act, 1961. [Placed in Library See No. LT-827/69]
2. A copy each of Notification No. G. S. R. 920 to 922 published in Gazette of India dated the 3rd April, 1969, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library See No. LT-828/69]
3. A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—
  - (i) G. S. R. 160 published in Gazette of India dated the 25th January, 1969, together with an explanatory memorandum.